GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI, DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION LOK SABHA UNSTARRED QUESTION NO. 3478 ANSWERED ON 24.03.2022

SEWAGE TREATMENT PLANTS

3478. SHRI D.K.SURESH

Will the Minister of JAL SHAKTI be pleased to state:

(a) whether the Union Government has received any proposal from Karnataka for setting up of Sewage

Treatment Plants (STPs) in various cities of the State;

(b) if so, the details thereof;

(c) whether the said proposals are considered for implementation by the Government;

(d) if so, whether the Government has taken steps for allowing to set up STPs in Karnataka;

(e) if so, the details thereof along with the amount of funds spent for STPs during the last three years and the current year; and

(f) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI (SHRI BISHWESWAR TUDU)

(a) to (f) It is the responsibility of the States/Union Territories (UTs) and Local Bodies to ensure required treatment of sewage and industrial effluent, before discharging into recipient water bodies, land or coastal waters for prevention and control of pollution therein. This Ministry, through the Centrally Sponsored Scheme of National River Conservation Plan (NRCP), has been supplementing efforts of the States/UTs by providing financial and technical assistance for abatement of pollution in identified stretches of rivers, excluding river Ganga and its tributaries which is covered under Namami Gange Programme, on cost sharing basis. Setting up of sewage treatment plants (STPs) at cities/ towns along the identified rivers is a major component under the NRCP.

Proposals for pollution abatement works, received from the States/UTs from time to time, for consideration under the NRCP, are sanctioned based on their prioritization, conformity with NRCP guidelines, independent appraisal, availability of plan funds, etc.

Sl No	River	Towns	Sanctioned Cost (Rs.STP Capacity	
			in crore)	Created (mld)
1.	Pennar	Bangalore	46.27	
2.	Bhadra	Bhadravati	3.77	5.83
3.	Tungabhadra	Davangere	4.66	19.45
4.	Tungabhadra	Harihara	2.50	8.84
5.	Cauvery	K.R. Nagar	0.58	1.45
6.	Cauvery	Kollegal	1.09	3.34

Details of STPs set up in the State of Karnataka under NRCP are as below:

	Total	Total		41.64
9.	Cauvery	Srirangapatna	1.44	1.36
8.	Tunga	Shimoga	3.70	
7.	Cauvery	Nanjangud	2.24	1.37

Central Government has released it's share of Rs. 47.83 crore to the Government of Karnataka for implementation of these projects. The Government of Karnataka has reported an expenditure of Rs. 53.58 crore including share of State Government to implement works under NRCP including the above STPs. Central grant was not released to Government of Karnataka during last three years and current year.

Government of Karnataka has informed that they have initiated setting up of STPs in 21 cities/ towns during last three years under the scheme of Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Urban Infrastructure Development of Secondary Towns (UIDST) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT). The State Government has spent an amount of Rs. 46.19 crore in 2018-19, Rs. 48.29 crore in 2019-20, Rs. 36.12 crore in 2020-21 and Rs. 18.19 crore in current financial year for setting up STPs in these towns/ cities.

Also, in compliance of the orders of Hon'ble National Green Tribunal (NGT) in Original Application No.673/2018 regarding rejuvenation of polluted river stretches in the country, States/UTs are required to implement approved action plans for restoration of the polluted stretches in their jurisdiction as identified by Central Pollution Control Board (CPCB) and published in their report of 2018, within the stipulated timelines. Setting up of STPs is an integral component of these action plans.
